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LAW DEPARTMENT

NOTIFICATION

The 26th April, 2016

S.R.O. No. 152/2016—In exercise of the powers conferred by the proviso to article 309 read with articles 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with Odisha Public Service Commission and the High Court of Orissa, hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely :—

1. Short title and commencement :— (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2016.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, in sub-rule (2) of rule 6 for the words “three years” appearing in the second line thereof after the words “less than” and before the words “of qualifying service”, the words “five years” shall be substituted.

[No.3708—VJ-12/2016/L.]

By order of the Governor

BIBHU PRASAD ROUTRAY
Principal Secretary to Government.